

12.5 hrs.

## PAPERS LAID ON THE TABLE

STATEMENT RE. CENTRAL GOVERNMENT  
MARKET BORROWING DURING 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a statement indicating the result of Central Government market borrowing during 1968-69 (Hindi and English versions). [Placed in Library. See No. LT—1538/68.]

ANNUAL REPORT OF INDIAN TELEPHONE  
INDUSTRIES LTD., BANGALORE

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table a copy of the Annual Report of the Indian Telephone Industries Limited Bangalore, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon; under sub-section (1) of section 619, of the Companies Act, 1956 (Hindi and English versions). [Placed in Library. See No. LT—1539/68.]

NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): On behalf of Shri Anna-sahib P. Shinde, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 1373 published in Gazette of India dated the 20th July, 1968, under section 12A of the Essential Commodities Act, 1955, [Placed in Library. See No. LT—1540/68.]

(2) A copy each of the following President's Acts under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers Act), 1968:—

- (i) The Uttar Pradesh Zaindari Abolition and Land Reforms (Amendment) Act, 1968 (President's Act No. 17 of 1968) published in Gazette of India dated the 28th June, 1968.
- (ii) The Uttar Pradesh Consolidation of Holdings (Amendment) Act, 1968 (President's Act No. 18 of 1968) published in Gazette of India dated the 28th June, 1968. [Placed in Library. See No. LT—1540/68.]

- (3) A corrigendum correcting the numbers and dates of publication in Gazette of India of two Notifications laid on the Table on the 5th December, 1967 as G.S.R. Nos. 1753 and 1754, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1540/68.]

MINES (AMENDMENT RULES) AND ANNUAL  
ACCOUNTS OF EMPLOYEES PROVIDENT  
FUND ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri S. C. Jamir, I beg to lay on the Table—

- (1) A copy of the Mines (Amendment) Rules, 1968 published in Notification No. G.S.R. 966 in Gazette of India dated the 25th May, 1968, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT—1541/68.]

[Shri D. R. Chavan]

- (2) A copy of the Annual Accounts of the Employees' Provident Fund Organization, along with the Audit Report thereon for the year 1965-66. [Placed in Library. See No. LT-1542/68.]

12.52 hrs.

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held in Tuesday, the 30th July, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be further extended up to the first day of the second week of the 66th (November-December, 1968) Session of the Rajya Sabha."

12.35 hrs.

## RE. PROCEEDINGS OF THE HOUSE

MR. SPEAKER: On the 29th July the Statutory Resolution moved by Shri Yashpal Singh for disapproval

of the Gold (Control) Ordinance and the motion moved by the Deputy Minister for reference of the Gold (Control) Bill to Joint Committee were taken up together. The Lok Sabha Debates of that day show that after the reply of Shri Yashpal Singh the Chairman enquired whether the Member had the leave of the House to withdraw his Resolution and the Resolution was by leave withdrawn.

On the 30th July, Shri Yashpal Singh wrote to say that he did not want to withdraw his Resolution and his remarks that the Deputy Prime Minister should withdraw the Bill had been construed as his desire to withdraw the Resolution. He wanted the proceedings to be corrected.

Shri Yashpal Singh tried to raise the same point in the House yesterday. I would have myself raised it if only he was a little patient.

I have seen the relevant portion of the Lok Sabha Debates of the 29th July. It is a fact that Shri Yashpal Singh, at the end of his speech, said that he would humbly request the Deputy Prime Minister to withdraw his Bill. Possibly the Chairman thought that the Member wanted to withdraw his Resolution. I considered it fit to bring this matter to the notice of the House now so that there may be no misgivings about the intention of Shri Yashpal Singh. However, the withdrawal of the Resolution by leave of the House, as recorded in the proceedings, is final.

12.54 hrs.

## PUBLIC ACCOUNTS COMMITTEE

ASSOCIATION OF RAJYA SABHA MEMBER

SHRI M. R. MASANI: (Rajkot):  
I move:

"That this House do recommend to Rajya Sabha that Rajya Sabha